



105+121 CWP-14627-2024 (O&M) and other connected cases

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**IN THE HIGH COURT OF PUNJAB AND HARYANA AT
CHANDIGARH**

105(1)

CWP-14627-2024 (O&M)

Mahabir Singh Tanwar

... Petitioner(s)

Versus

State of Haryana and others

.. Respondents

(2)

CWP-15174-2024

Dharampal Singh and others

... Petitioner(s)

Versus

State of Haryana and others

.. Respondents

(3)

CWP-15261-2024

Rajender Prasad Malik and others

... Petitioner(s)

Versus

State of Haryana and others

.. Respondents

(4)

CWP-15319-2024

Rajbir Singh

... Petitioner(s)

Versus

State of Haryana and others

.. Respondents

(5)

CWP-15383-2024

Kuldeep Singh Saini and others

... Petitioner(s)

Versus

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.. Respondents



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- (6)** **CWP-15411-2024**
Gurdeep Singh and others ... Petitioner(s)
Versus
State of Haryana and others .. Respondents
- (7)** **CWP-15447-2024**
Sushil Kumar and others ... Petitioner(s)
Versus
State of Haryana and others .. Respondents
- (8)** **CWP-16307-2024**
Karuna Sharma and others ... Petitioner(s)
Versus
State of Haryana and others .. Respondents
- (9)** **CWP-16346-2024**
Rajendra Kumar Rajpal ... Petitioner(s)
Versus
State of Haryana and others .. Respondents
- (10)** **CWP-16424-2024**
Devender Kumar and others ... Petitioner(s)
Versus
State of Haryana and others .. Respondents
- (11)** **CWP-16438-2024**
Raj Kanwar and others ... Petitioner(s)



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Versus

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CWP-16450-2024

Amita Sharma

... Petitioner(s)

Versus

State of Haryana and others

.. Respondents

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CWP-16456-2024

Kalu Ran

... Petitioner(s)

Versus

State of Haryana and others

.. Respondents

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CWP-16468-2024

Anil Mehta and others

... Petitioner(s)

Versus

State of Haryana and others

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CWP-16483-2024

Mahinder Kumar Khurana and others

... Petitioner(s)

Versus

State of Haryana and others

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CWP-16496-2024

Sultan Singh and others

... Petitioner(s)

Versus

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.. Respondents



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- (17)** **CWP-16497-2024**
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Versus
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- (18)** **CWP-16791-2024**
Gurmail Singh and others ... Petitioner(s)
Versus
State of Haryana and others .. Respondents
- (19)** **CWP-16864-2024**
Nirmala Devi and others ... Petitioner(s)
Versus
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- (20)** **CWP-16959-2024**
Dr. Amar Nath Bajaj ... Petitioner(s)
Versus
State of Haryana and others .. Respondents
- (21)** **CWP-16967-2024**
Surinder Mohan and others ... Petitioner(s)
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CWP-17008-2024

Chhatar Pal Singh Chauhan and others

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CWP-17012-2024

Radhey Lal and others

... Petitioner(s)

Versus

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CWP-17043-2024

Satya Pal Singh and others

... Petitioner(s)

Versus

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CWP-17088-2024

Maha Singh and others

... Petitioner(s)

Versus

State of Haryana and others

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CWP-17149-2024

Om Parkash Yadav and others

... Petitioner(s)

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Jai Bhagwan Verma

... Petitioner(s)



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Versus

State of Haryana and others

.. Respondents

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Jamil Ahmed and others

... Petitioner(s)

Versus

State of Haryana and others

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CWP-17428-2024

Maha Singh Ahlawat and others

... Petitioner(s)

Versus

State of Haryana and others

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CWP-17429-2024

Mange Ram Sharma

... Petitioner(s)

Versus

State of Haryana and others

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CWP-17440-2024

Savitaranya Bhaskar Sharma and others

... Petitioner(s)

Versus

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CWP-17474-2024

Bharat Singh and others

... Petitioner(s)

Versus

State of Haryana and others

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- (33)** **CWP-17647-2024**
Suresh Kumar and others ... Petitioner(s)
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- (34)** **CWP-17667-2024**
Azad Singh and others ... Petitioner(s)
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- (35)** **CWP-17744-2024**
Kamar Deen and others ... Petitioner(s)
Versus
State of Haryana and others .. Respondents
- (36)** **CWP-17948-2024**
Ishwar Singh Nain and others ... Petitioner(s)
Versus
State of Haryana and others .. Respondents
- (37)** **CWP-19270-2024**
Sheo Narayan and others ... Petitioner(s)
Versus
State of Haryana and others .. Respondents
- (38)** **CWP-19279-2024**
Pahalwan Ram Kamboj and others



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Versus

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Ishwer Singh and others

... Petitioner(s)

Versus

State of Haryana and others

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CWP-19334-2024

Rajesh Kumar

... Petitioner(s)

Versus

State of Haryana and another

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CWP-19342-2024

Veer Singh and others

... Petitioner(s)

Versus

State of Haryana and others

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Ram Niwas and others

... Petitioner(s)

Versus

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CWP-19373-2024

Dilawar Singh Bhoker and others

... Petitioner(s)

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Ram Phal and others

... Petitioner(s)

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CWP-19436-2024

Joga Singh and others

... Petitioner(s)

Versus

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CWP-17949-2024

Anand Parkash Saini and others

... Petitioner(s)

Versus

State of Haryana and others

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Idal Kumar and others

... Petitioner(s)

Versus

State of Haryana and others

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CWP-18073-2024

Ashok Kumar Sharma and others

... Petitioner(s)

Versus

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CWP-18078-2024

Mahender Singh and others

... Petitioner(s)

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... Petitioner(s)

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Balwan Singh and others

... Petitioner(s)

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CWP-18217-2024

Dharam Singh and others

... Petitioner(s)

Versus

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CWP-18221-2024

Jagdish Chander

... Petitioner(s)



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Raj Kumar and others

... Petitioner(s)

Versus

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CWP-18251-2024

Jani Ram Kathunia and others

... Petitioner(s)

Versus

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Azad Singh and others

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CWP-18389-2024

Kartar Singh Ghanghas and others

... Petitioner(s)

Versus

State of Haryana and others

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- (60)** **CWP-18420-2024**
Jai Singh Kaushik and others ... Petitioner(s)
Versus
State of Haryana and others .. Respondents
- (61)** **CWP-18475-2024**
Nirmal Singh and others ... Petitioner(s)
Versus
State of Haryana and another .. Respondents
- (62)** **CWP-18481-2024**
Radhe Shyam Mittal and others ... Petitioner(s)
Versus
State of Haryana and others .. Respondents
- (63)** **CWP-18485-2024**
Murari Lal and others ... Petitioner(s)
Versus
State of Haryana and another .. Respondents
- (64)** **CWP-18541-2024**
Kiran Gill and others ... Petitioner(s)
Versus
State of Haryana and others .. Respondents
- (65)** **CWP-18548-2024**



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Rajinder Singh Hooda and others

... Petitioner(s)

Versus

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Naresh Kumar and others

... Petitioner(s)

Versus

State of Haryana and another

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Ragbir Chand Goyal and others

... Petitioner(s)

Versus

State of Haryana and others

.. Respondents

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CWP-18686-2024

Ram Kumar Sharma and others

... Petitioner(s)

Versus

State of Haryana and others

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CWP-18756-2024

Mahipal Singh and others

... Petitioner(s)

Versus

State of Haryana and others

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CWP-18762-2024

Krishan Chander and others

... Petitioner(s)

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105+121 CWP-14627-2024 (O&M) and other connected cases

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Joginder Chand Rana and others

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Sushma Rani and others

... Petitioner(s)

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... Petitioner(s)

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Mahavir Singh

... Petitioner(s)

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Shyama Devi and others

... Petitioner(s)

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Kartar Chander Sharma and others
... Petitioner(s)

Versus

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(77) CWP-18903-2024

Surinder Kumar Goury
... Petitioner(s)

Versus

State of Haryana and another
.. Respondents

(78) CWP-18938-2024

Bhisham Chander
... Petitioner(s)

Versus

State of Haryana and another
.. Respondents

(79) CWP-18956-2024

Uday Singh
... Petitioner(s)

Versus

State of Haryana and another
.. Respondents

(80) CWP-18978-2024

Lilawati
... Petitioner(s)

Versus

State of Haryana and others
.. Respondents

(81) CWP-18987-2024

Om Parkash and others
... Petitioner(s)

Versus



State of Haryana and others

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CWP-18998-2024

Mange Ram and others

... Petitioner(s)

Versus

State of Haryana and others

.. Respondents

(83)

CWP-19013-2024

Satya Parkash and others

... Petitioner(s)

Versus

State of Haryana and others

.. Respondents

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CWP-19085-2024

Balwan Singh and others

... Petitioner(s)

Versus

State of Haryana and others

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Ranbir Singh Verma and others

... Petitioner(s)

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Ramchander Dalal and others

... Petitioner(s)

Versus

State of Haryana and others

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- (87)** **CWP-19164-2024**
Panni Lal Kataria and others ... Petitioner(s)
Versus
State of Haryana and others .. Respondents
- (88)** **CWP-19206-2024**
Hazari Lal and others ... Petitioner(s)
Versus
State of Haryana and others .. Respondents
- (89)** **CWP-19211-2024**
Chiranji Lal ... Petitioner(s)
Versus
State of Haryana and others .. Respondents
- (90)** **CWP-19213-2024**
Bhal Singh and others ... Petitioner(s)
Versus
State of Haryana and another .. Respondents
- (91)** **CWP-19441-2024**
Bhagwan Singh and others ... Petitioner(s)
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State of Haryana and others .. Respondents
- (92)** **CWP-19443-2024**



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Om Parkash Dayma and others

... Petitioner(s)

Versus

State of Haryana and others

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CWP-19449-2024

Hira Lal and others

... Petitioner(s)

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State of Haryana and others

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CWP-19468-2024

Nand Lal and others

... Petitioner(s)

Versus

State of Haryana and others

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CWP-19488-2024

Karan Singh and others

... Petitioner(s)

Versus

State of Haryana and others

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CWP-19550-2024

Mohinder Singh Sharma and others

... Petitioner(s)

Versus

State of Haryana and others

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CWP-19568-2024

Ragbir Singh and others

... Petitioner(s)

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Hukam Singh and others

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Prem Chand and others

... Petitioner(s)

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Mahabir Singh and others

... Petitioner(s)

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Madan Lal and others

... Petitioner(s)

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CWP-19640-2024

OM Parkash and others

... Petitioner(s)

Versus

State of Haryana and others

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- (103)** **CWP-19644-2024**
Partap Singh and another ... Petitioner(s)
Versus
State of Haryana and others .. Respondents
- (104)** **CWP-19721-2024**
Jagbir Singh and others ... Petitioner(s)
Versus
State of Haryana and others .. Respondents
- (105)** **CWP-19737-2024**
OM Parkash Pllania and others ... Petitioner(s)
Versus
State of Haryana and others .. Respondents
- (106)** **CWP-19782-2024**
Neena Sharma and others ... Petitioner(s)
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State of Haryana and others .. Respondents
- (107)** **CWP-19805-2024**
Ram Saran and others ... Petitioner(s)
Versus
State of Haryana and another .. Respondents
- (108)** **CWP-19827-2024**



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Chander Bhan Yadav and others

... Petitioner(s)

Versus

State of Haryana and others

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CWP-19927-2024

Raj Singh Nehra and others

... Petitioner(s)

Versus

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... Petitioner(s)

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Ram Kishan and others

... Petitioner(s)

Versus

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CWP-20029-2024

Gurdayal Singh Nahar and others

... Petitioner(s)

Versus

State of Haryana and others

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Ram Kumar

... Petitioner(s)

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Raj Kumar and others

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Jagdish Prasad and others

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Raj Karan and others

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... Petitioner(s)

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Suresh Kumar and others

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... Petitioner(s)

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(119)**CWP-20344-2024**



105+121 CWP-14627-2024 (O&M) and other connected cases

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Saroj Rani and others
... Petitioner(s)

Versus

State of Haryana and others
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(120) CWP-20427-2024

Roshan Lal and others
... Petitioner(s)

Versus

State of Haryana and others
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(121) CWP-20431-2024

Sukhbir Singh and others
... Petitioner(s)

Versus

State of Haryana and others
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(122) CWP-20455-2024

Shashi Bhushan Gupta and others
... Petitioner(s)

Versus

State of Haryana and others
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(123) CWP-20502-2024

Banarsi Dass and others
... Petitioner(s)

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State of Haryana and others
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(124) CWP-20642-2024

Lala Ram Yadav
... Petitioner(s)



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Ranbir Singh and others

... Petitioner(s)

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Ranbir Singh and others

... Petitioner(s)

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Satyavir Singh and others

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Devinder Pal and others	... Petitioner(s)
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(136)	CWP-21428-2024
Shashi Bhushan and others	... Petitioner(s)
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(137)	CWP-21514-2024
Bimla Devi and others	... Petitioner(s)
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State of Haryana and others	.. Respondents
(138)	CWP-21564-2024
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State of Haryana and others	.. Respondents
(139)	CWP-21612-2024
Hawa Singh and others	... Petitioner(s)
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State of Haryana and others	.. Respondents
(140)	CWP-21687-2024
Rajender Singh and others	... Petitioner(s)
Versus	



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CWP-21756-2024

Jagdish Lal and others

... Petitioner(s)

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State of Haryana and others

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Ragbir Singh and others

... Petitioner(s)

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Chander Lal and others

... Petitioner(s)

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Satyavir Singh and others

... Petitioner(s)

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- (146)** **CWP-21938-2024**
Hawa Singh and others ... Petitioner(s)
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- (147)** **CWP-21939-2024**
Raj Kumar and others ... Petitioner(s)
Versus
State of Haryana and others .. Respondents
- (148)** **CWP-21941-2024**
Ram Roop and others ... Petitioner(s)
Versus
State of Haryana and others .. Respondents
- (149)** **CWP-21998-2024**
Subhash Chander Dhanda ... Petitioner(s)
Versus
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- (150)** **CWP-22088-2024**
Ramesh Kumar Raheja and others ... Petitioner(s)
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- (151)** **CWP-22116-2024**



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Ram Kumar and others

... Petitioner(s)

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State of Haryana and others

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Dharam Pal and others

... Petitioner(s)

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CWP-22248-2024

Ganga Dhar and others

... Petitioner(s)

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Maha Singh and others

... Petitioner(s)

Versus

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Hoshiar Singh Guneshar and others

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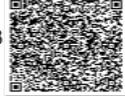
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CWP-22283-2024

Om Parkash and others

... Petitioner(s)

Versus



State of Haryana and others

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CWP-22304-2024

Anupam Duggal and others

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Rajinder Kumar Sheoran and others

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Brij Bhushan Gupta and others

... Petitioner(s)

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- (162)** **CWP-22475-2024**
Shiv Charan and others
... Petitioner(s)
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- (163)** **CWP-22506-2024**
Rohtash Kumar and others
... Petitioner(s)
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State of Haryana and others
.. Respondents
- (164)** **CWP-22585-2024**
Prem Parkash Bhatia and others
... Petitioner(s)
Versus
State of Haryana and another
.. Respondents
- (165)** **CWP-22840-2024**
Moti Lal and others
... Petitioner(s)
Versus
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- (166)** **CWP-22906-2024**
Surinder Kumar Sharma and others
... Petitioner(s)
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- (167)** **CWP-22973-2024**



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Jogi Ram and others
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(168) CWP-23061-2024

Paramjeet Singh and another
... Petitioner(s)

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(169) CWP-23179-2024

Sham Lal and others
... Petitioner(s)

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(170) CWP-23225-2024

Sube Singh
... Petitioner(s)

Versus

State of Haryana and others
.. Respondents

(171) CWP-23237-2024

Kamla Devi and others
... Petitioner(s)

Versus

State of Haryana and another
.. Respondents

(172) CWP-23351-2024

Zile Singh Sharma and others
... Petitioner(s)

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- (173)** **CWP-23449-2024**
- Kanwar Singh and others
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.. Respondents
- (174)** **CWP-23461-2024**
- Darshan Kumar and another
... Petitioner(s)
- Versus
- State of Haryana and another
.. Respondents
- (175)** **CWP-23637-2024**
- Jai Ram
... Petitioner(s)
- Versus
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.. Respondents
- (176)** **CWP-23979-2024**
- Ramesh Kumar and others
... Petitioner(s)
- Versus
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- (177)** **CWP-23981-2024**
- Gomand Singh and others
... Petitioner(s)
- Versus
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- (178)** **CWP-24062-2024**



Satbir Singh and others
... Petitioner(s)
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(179) CWP-24069-2024
Rajinder Paul Sharma and others
... Petitioner(s)
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(180) CWP-24090-2024
Krishan Kumar and others
... Petitioner(s)
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State of Haryana and others
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(181) CWP-24107-2024
Randhir Singh Deswal and others
... Petitioner(s)
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(182) CWP-24116-2024
Chand Ram and others
... Petitioner(s)
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State of Haryana and others
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(183) CWP-24121-2024
Raj Kanwar and others
... Petitioner(s)
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(184) **CWP-24124-2024**

Mange Ram and others
... Petitioner(s)
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(185) **CWP-24131-2024**

Chandi Ram and others
... Petitioner(s)
Versus

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(186) **CWP-24134-2024**

Bharat Singh Sihag and others
... Petitioner(s)
Versus

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(187) **CWP-24136-2024**

Mewa Singh and others
... Petitioner(s)
Versus

State of Haryana and others
.. Respondents

(189) **CWP-24144-2024**

Dayawanti and others
... Petitioner(s)
Versus

State of Haryana and others
.. Respondents



- (190)** **CWP-24147-2024**
Santosh Kumari and others
... Petitioner(s)
Versus
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.. Respondents
- (191)** **CWP-24340-2024**
Rajinder Pal and others
... Petitioner(s)
Versus
State of Haryana and others
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- (192)** **CWP-24451-2024**
Mohinder Singh and others
... Petitioner(s)
Versus
State of Haryana and others
.. Respondents
- (193)** **CWP-24469-2024**
Hukam Chand
... Petitioner(s)
Versus
State of Haryana and another
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- (194)** **CWP-24472-2024**
Atma Ram Bhadu
... Petitioner(s)
Versus
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- (195)** **CWP-24533-2024**



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(196)	CWP-24534-2024
Sukhbir Sharma and others	... Petitioner(s)
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(197)	CWP-24609-2024
Roshan Lal and others	... Petitioner(s)
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(198)	CWP-24719-2024
Santosh Kumar Sharma and others	... Petitioner(s)
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(199)	CWP-24742-2024
Anoop Singh and others	... Petitioner(s)
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(200)	CWP-24757-2024

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Nafe Singh and others
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(202) CWP-24769-2024

Sher Singh and others
... Petitioner(s)

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(203) CWP-24870-2024

Balwinder Singh and others
... Petitioner(s)

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(204) CWP-24893-2024

Suresh Chander and others
... Petitioner(s)

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(205) CWP-25186-2024



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Shri Krishan and others
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CWP-25337-2024

Naresh Kumar Yadav and others
... Petitioner(s)

Versus

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CWP-25517-2024

Jagdish Singh and others
... Petitioner(s)

Versus

State of Haryana and others
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CWP-25612-2024

Banwari Lal and others
... Petitioner(s)

Versus

State of Haryana and others
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(209)

CWP-25793-2024

Partap Singh Yadav and others
... Petitioner(s)

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Ved Parkash Malik and others

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Umed Singh and others

... Petitioner(s)

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Jeet Ram Sharma and others

... Petitioner(s)

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CWP-26220-2024

Randhir Singh and others

... Petitioner(s)

Versus

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- (215)** **CWP-26231-2024**
Surender Kumar and others ... Petitioner(s)
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- (216)** **CWP-26281-2024**
Kamlesh Rani and others ... Petitioner(s)
Versus
State of Haryana and others .. Respondents
- (217)** **CWP-26322-2024**
Satbir Singh and others ... Petitioner(s)
Versus
State of Haryana and others .. Respondents
- (218)** **CWP-27859-2024**
Karam Chand and others ... Petitioner(s)
Versus
State of Haryana and others .. Respondents
- (219)** **CWP-27877-2024**
Mohinder Singh and others ... Petitioner(s)
Versus
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CWP-27904-2024

Suresh Kumar and others

... Petitioner(s)

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Nafe Singh and others

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CWP-28123-2024

Abdul Rashid and others

... Petitioner(s)

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CWP-28169-2024

Padam Singh Rohilla and another

... Petitioner(s)

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Sumitra Singh and others

... Petitioner(s)

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... Petitioner(s)

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CWP-28373-2024

Ramesh Kumar and others

... Petitioner(s)

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CWP-28415-2024

Ranbir Singh and others

... Petitioner(s)

Versus

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CWP-28614-2024

Surender Singh and others

... Petitioner(s)

Versus

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- (230)** **CWP-28746-2024**
Rajinder Singh and others
... Petitioner(s)
Versus
State of Haryana and others
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- (231)** **CWP-28999-2024**
Dharambir Singh and others
... Petitioner(s)
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- (232)** **CWP-29099-2024**
Shamsher Singh and others
... Petitioner(s)
Versus
State of Haryana and others
.. Respondents
- (233)** **CWP-29113-2024**
Satpal and others
... Petitioner(s)
Versus
State of Haryana and others
.. Respondents
- (234)** **CWP-29126-2024**
Lakhan Lal Bundela
... Petitioner(s)
Versus
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CWP-29795-2024

Harbans Lal and others

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Bir Bhan and others

... Petitioner(s)

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CWP-30089-2024

Phoolpati and others

... Petitioner(s)

Versus

State of Haryana and others

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CWP-30613-2024

Kamlesh and others

... Petitioner(s)

Versus

State of Haryana and others

.. Respondents

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CWP-311-2025

S.M. Arora and others

... Petitioner(s)

Versus

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CWP-31105-2024



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Pahup Singh and others
... Petitioner(s)

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(241) CWP-31433-2024

Norang Kaushik and others
... Petitioner(s)

Versus

State of Haryana and others
.. Respondents

(242) CWP-31435-2024

Bharat Bhushan and others
... Petitioner(s)

Versus

State of Haryana and others
.. Respondents

(243) CWP-31922-2024

Jai Singh and others
... Petitioner(s)

Versus

State of Haryana and another
.. Respondents

(244) CWP-326-2025

Subhash Chander and others
... Petitioner(s)

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(245) CWP-32863-2024



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K.V. Sharma and others
... Petitioner(s)

Versus

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(246) CWP-33362-2024

Nirmala Devi and others
... Petitioner(s)

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(247) CWP-33496-2024

Prem Kumari and another
... Petitioner(s)

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.. Respondents

(248) CWP-33838-2024

Kamal Singh and others
... Petitioner(s)

Versus

State of Haryana and others
.. Respondents

(249) CWP-33840-2024

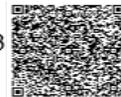
Ashok Kumar Gupta
... Petitioner(s)

Versus

State of Haryana and others
.. Respondents

(250) CWP-33882-2024

Ishwar Singh and others
... Petitioner(s)



105+121 CWP-14627-2024 (O&M) and other connected cases

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CWP-33886-2024

Jagjit Singh and others

... Petitioner(s)

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Shesh Nath Upadhyay and others

... Petitioner(s)

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Subhash Chander and others

... Petitioner(s)

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Dinesh Kumar Garg and others

... Petitioner(s)

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Damodar Singh and others

... Petitioner(s)

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- (256)** **CWP-34189-2024**
K.C. Kaushik and others
... Petitioner(s)
Versus
State of Haryana and others
.. Respondents
- (257)** **CWP-34942-2024**
Pyare Lal and others
... Petitioner(s)
Versus
State of Haryana and others
.. Respondents
- (258)** **CWP-34962-2024**
Balwant Ram and others
... Petitioner(s)
Versus
State of Haryana and others
.. Respondents
- (259)** **CWP-34964-2024**
Kishori Lal and others
... Petitioner(s)
Versus
State of Haryana and others
.. Respondents
- (260)** **CWP-35288-2024**
Girish Baboo Gupta and others
... Petitioner(s)
Versus
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Satywan Sharma and others

... Petitioner(s)

Versus

State of Haryana and others

.. Respondents

Date of Decision: 24.04.2025

**CORAM : HON'BLE MR. JUSTICE SANJEEV PRAKASH SHARMA
HON'BLE MR. JUSTICE H.S.GREWAL**

Present:- Mr.R.S.Dadwal, Advocate for the petitioner(s)
in CWP Nos.26198, 26322, 33886, 34050 of 2024.

Mr. Sanjeev Kumar Birla, Advocate for the petitioner(s)
in CWP Nos.33362, 28199, 26220, 25928, 24769, 25930 &
20344-2024.

Mr. Rajesh K. Kataria, Advocate and
Ms. Parul Chaudhary, Advocate for the petitioner(s)
in CWP Nos.19013 & 19157-2024.

Mr. Ashish Chaudhary, Advocate for the petitioner(s)
in CWP No.31105-2024.

Mr. Fateh Saini, Advocate for the petitioner(s)
in CWP No.15383-2024.

Mr. Nitesh Singla, Advocate for the petitioner(s)
in CWP No.9589-2025.

Ms. Deepshikha, Advocate for
Mr. Sandeep Goyal, Advocate for the petitioner(s)
in CWP Nos.24340, 24451 & 23979 of 2024.

Mr. Suresh Ahlawat, Advocate for the petitioner(s)
in CWP Nos.18548, 18597, 18816, 18978 & 20455 of 2024.

Mr. Parveen Kaushik, Advocate for the petitioner(s)
in CWP Nos.18420 & 3382 of 2024.

Mr. Anil Kumar Rana, Advocate and
Mr. Harsh Rana, Advocate for the petitioner(s)
in CWP-20642-2024.

Mr. Hanpreet Singh, Advocate for



Mr. Prabhjot Singh Mann, Advocate for the petitioner(s)
in CWP-28169-2024.

Mr. Brijender Kaushik, Advocate for the petitioner(s)
in CWP Nos.35228, 34189 & 32863 of 2024.

Mr. Arshit Goel, Advocate and
Mr. Ajay Sheoran, Advocate for the petitioner(s)
in CWP Nos.22506, 28181, 28202, 28373, 31433 & 31435-2024.

Mr. Sanyam Khetarpal, Advocate for the petitioner(s)
in CWP Nos.33891 & 33840 of 2024.

Mr. Umesh Narang, Advocate and
Mr. Chandra Sekhar, Advocate for the petitioner(s)
in CWP Nos.17474, 17948, 19436, 19206, 19782, 21212, 22304 &
22424 of 2024.

Mr. Yashveer Kharb, Advocate for the petitioner(s)
in CWP No.19373-2024.

Mr. Nikhil Vats, Advocate for the petitioner(s)
In CWP Nos.25186 & 29795 of 2024.

Mr. Pardeep Sehrawat, Advocate for the petitioners
in CWP No.26281-2024.

Ms. Parkeen Kumari Dharmal, Advocate for
Mr. Gunjan Mehta, Advocate for the petitioner(s)
in CWP Nos.16346, 16450, 16456 & 17193-2024.

Mr. Rajan Singh Dadwal, Advocate for the petitioner(s)
in CWP Nos.26198, 34050, 33886 & 26322-2024.

Mr. Ranjeet Singh Kalra, Advocate and
Mr. Randeep Singh, Advocate for the petitioner(s)
in CWP No.24532-2024.

Mr. Raman B. Garg, Advocate and
Mr. Mayank Garg, Advocate for the petitioner(s)
in CWP No.34032-2024.

Ms. Manpreet, Advocate for
Mr. Saurabh Bajaj, Advocate for the petitioner(s)
in CWP Nos.32973 & 14627 of 2024.

Mr. Sanjeev Kumar Birla, Advocate for the petitioner(s)
in CWP Nos.33362, 28199, 26220, 25928, 24769, 25930 & 20344
of 2024.



Mr. Sunny Singla, Advocate and
Ms. Riti Aggarwal, Advocate for the petitioner(s)
in CWP No.18475-2024.

Mr. Kamal Kumar Mor, Advocate for the petitioner(s)
in CWP Nos.18883, 22316 & 22439-2024.

Mr. Harender Singh, Advocate for the petitioner(s).

Ms. Sunita Devi, Advocate for the petitioner(s)
in CWP-16791-2024.

Mr. Rakesh Dhiman, Advocate for the petitioner(s)
in CWP No.34942-2024.

Mr. Mohit Garg, Advocate and
Mr. Mohit Saini, Advocate for the petitioner(s)
in CWP No.34962-2024.

Mr. Puneet Verma, Advocate for the petitioner(s)
in CWP Nos.21857, 21934, 21938, 21939, 21941, 27859, 27960 &
28999-2024.

Mr. Vishal, Advocate for
Mr. Sandeep Pawar, Advocate for the petitioner(s)
in CWP No.17429-2024.

Mr. Pravindra Singh Chauhan, Senior Advocate
(Advocate General, Haryana) with
Mr. Navneet Singh, Advocate for the respondent/UHBVNL.

Ms. Shruti Jain Goyal, Senior DAG, Haryana.

Ms. Promila Nain, Senior Panel Counsel for the respondent/UOI.

Ms. Vibha Dhiman, Senior Panel Counsel for the respondent/UOI
In CWP No.33886-2024.

Mr. Sanjeev Kaushik, Advocate for the respondent(s)
in CWP Nos.14627, 22424, 23351, 21212, 22585, 20321, 24609,
34962 & 33891 of 2024.

Mr. Ravish Kaushik, Advocate and
Mr. Akshay Kumar Dahiya, Advocate for respondent No.4/PGI
in CWP Nos.19013 & 19151-2024.

Mr. Hitesh Pandit, Advocate for the respondent/HPGCL
in CWP No.18297-2024.



Mr. Vivek Chauhan, Advocate
for the respondent-UHBVNL & DHBVNL
in CWP Nos.19206, 18122, 21212 & 21564 of 2024.

Ms. Nirmal Rani, Advocate for
Mr. Rajesh Lamba, Advocate for respondent No.3.

Mr. Shreenath A. Khemka, Advocate
for the respondent/University
in CWP Nos.22506, 28202 & 31435-2024.

Sanjeev Prakash Sharma, J.(Oral)

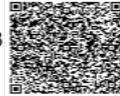
1. This order shall dispose of all the writ petitions as the issue involved in these petitions are common.
2. Heard learned counsel for the State at length.
3. In these bunch of writ petitions before us, the petitioners are claiming benefits in terms of judgment passed by the Supreme Court in **SLP (C) No.6185 of 2020** titled as '**The Director (Admn. And HR) KPTCL & others Vs. C.P. Mundinamani and others**' wherein following order was passed:-

“6.2 It is the case on behalf of the appellants that the word used in Regulation 40(1) is that an increment accrues from the day following that on which it is earned and in the present case the increment accrued on the day when they retired and therefore, on that day they were not in service and therefore, not entitled to the annual increment which they might have earned one day earlier. It is also the case on behalf of the appellants that as the increment is in the form of incentive and therefore, when the employees are not in



service there is no question of granting them any annual increment which as such is in the form of incentive.

6.3 At this stage, it is required to be noted that there are divergent views of various High Courts on the issue involved. The Full Bench of the Andhra Pradesh High Court, the Himachal Pradesh High Court and the Kerala High Court have taken a contrary view and have taken the view canvassed on behalf of the appellants. On the other hand, the Madras High Court in the case of P. Ayyamperumal (supra); the Delhi high Court in the case of Gopal Singh Vs. Union of India and Ors. (Writ Petition (C) No. 10509/2019 decided on 23.01.2020); the Allahabad High Court in the case of Nand Vijay Singh and Ors. Vs. Union of India and Ors. (Writ A No. 13299/2020 decided on 29.06.2021); the Madhya Pradesh High Court in the case of Yogendra Singh Bhadauria and Ors. Vs. State of Madhya Pradesh; the Orissa High Court in the case of AFR Arun Kumar Biswal Vs. State of Odisha and Anr. (Writ Petition No.17715/2020 decided on 30.07.2021); and the Gujarat High Court in the case of State of Gujarat Vs. Takhatsinh Udesinh Songara (Letters Patent Appeal No. 868/2021) have taken a divergent view than the view taken by the Full Bench of the Andhra Pradesh High Court and have taken the view that once an employee has earned the increment on completing one year service he cannot be denied the benefit



of such annual increment on his attaining the age of superannuation and/or the day of retirement on the very next day.

6.4 Now so far as the submission on behalf of the appellants that the annual increment is in the form of incentive and to encourage an employee to perform well and therefore, once he is not in service, there is no question of grant of annual increment is concerned, the aforesaid has no substance. In a given case, it may happen that the employee earns the increment three days before his date of superannuation and therefore, even according to the Regulation 40(1) increment is accrued on the next day in that case also such an employee would not have one year service thereafter. It is to be noted that increment is earned on one year past service rendered in a time scale. Therefore, the aforesaid submission is not to be accepted.

6.5 Now, so far as the submission on behalf of the appellants that as the increment has accrued on the next day on which it is earned and therefore, even in a case where an employee has earned the increment one day prior to his retirement but he is not in service the day on which the increment is accrued is concerned, while considering the aforesaid issue, the object and purpose of grant of annual increment is required to be considered. A government servant is granted the annual increment on the basis of his



good conduct while rendering one year service. Increments are given annually to officers with good conduct unless such increments are withheld as a measure of punishment or linked with efficiency. Therefore, the increment is earned for rendering service with good conduct in a year/specified period. Therefore, the moment a government servant has rendered service for a specified period with good conduct, in a time scale, he is entitled to the annual increment and it can be said that he has earned the annual increment for rendering the specified period of service with good conduct. Therefore, as such, he is entitled to the benefit of the annual increment on the eventuality of having served for a specified period (one year) with good conduct efficiently. Merely because, the government servant has retired on the very next day, how can he be denied the annual increment which he has earned and/or is entitled to for rendering the service with good conduct and efficiently in the preceding one year.

Xxxx xxxx xxxx

7. In view of the above and for the reasons stated above, the Division Bench of the High Court has rightly directed the appellants to grant one annual increment which the original writ petitioners earned on the last day of their service for rendering their services preceding one year from the date of retirement with good behaviour and efficiently. We are in complete agreement with the view taken by the Division



Bench of the High Court. Under the circumstances, the present appeal deserves to be dismissed and is accordingly dismissed. However, in the facts and circumstances of the case, there shall be no order as to costs.”

4. All the petitioners have retired from service and in view of above, the benefit of the annual increment which had accrued to them on 1st of July of the year, they have been retired on 30th June.

5. In another case of **Union of India Vs. M. Siddaraj** which was decided on 19.05.2023 in Civil Appeal No.3933/2023, the Hon’ble Supreme Court passed similar order. However, miscellaneous applications were filed seeking clarification of the orders and the Hon’ble Supreme Court passed the interim order on 06.09.2024. The said miscellaneous applications were ultimately decided by the Supreme Court by a detailed order on 20.02.2025. It was also noticed in the interim order dated 06.09.2024 and, we, therefore, quote the entire order for the purpose of disposal of these petitions as well:-

“Delay condoned.

We had passed the following interim order dated 06.09.2024, the operative portion of which reads as under:

“(a) The judgment dated 11.04.2023 will be given effect to in case of third parties from the date of the judgment, that is, the pension by taking into account one increment will be payable on and after 01.05.2023. Enhanced pension for the period prior to 31.04.2023 will not be paid.

(b) For persons who have filed writ petitions and succeeded, the directions given in the said judgment will operate as res judicata, and accordingly, an enhanced pension by taking one increment would have to be paid.

(c) The direction in (b) will not apply, where the judgment has not attained finality, and cases where an appeal has



been preferred, or if filed, is entertained by the appellate court.

(d) In case any retired employee has filed any application for intervention/impleadment in Civil Appeal No. 3933/2023 or any other writ petition and a beneficial order has been passed, the enhanced pension by including one increment will be payable from the month in which the application for intervention/ impleadment was filed.”

We are inclined to dispose of the present miscellaneous applications directing that Clauses (a), (b) and (c) of the order dated 06.09.2024 will be treated as final directions. We are, however, of the opinion that Clause (d) of the order dated 06.09.2024 requires modification which shall now read as under:

“(d) In case any retired employee filed an application for intervention/impleadment/writ petition/original application before the Central Administrative Tribunal/High Courts/this Court, the enhanced pension by including one increment will be payable for the period of three years prior to the month in which the application for intervention/ impleadment/ writ petition/ original application was filed.”

Further, clause (d) will not apply to the retired government employee who filed a writ petition/original application or an application for intervention before the Central Administrative Tribunal/High Courts/this Court after the judgment in “[Union of India & Anr. v. M. Siddaraj](#)”¹, as in such cases, clause (a) will apply.

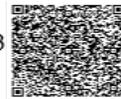
Recording the aforesaid, the miscellaneous applications are disposed of.

We, further, clarify that in case any excess payment has already been made, including arrears, such amount paid will not be recovered.

It will be open to any person aggrieved by non-compliance with the directions and the clarification of this Court, in the present order, to approach the concerned authorities in the first instance and, if required, the Administrative Tribunal or High Court, as per law.

Pending applications including all intervention/impleadment applications shall stand disposed of in terms of this order.

Contempt Petition (Civil) Diary Nos. 38437/2023, 38438/2023, In view of the order passed today in the connected matters, 1 Dated 19.05.2023 in Civil Appeal No. 3933/2023, titled “[Union of India & Anr. vs. M. Siddaraj](#)” and other connected matters.



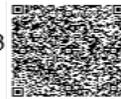
that is, M.A. Diary No. 2400 OF 2024 and other connected applications, the present contempt petitions will be treated as disposed of with liberty to the petitioners to take recourse to appropriate remedies, if required and necessary, as indicated supra. It goes without saying that the respondents shall examine the cases of the petitioners/ applicants in terms of the order passed today and comply with the same expeditiously. Pending application(s), if any, shall stand disposed of.”

6. The other IAs which had been filed in relation to the order for impleadment and intervention were disposed of by a separate order.

7. Learned counsel appearing for the State submits that so far as orders passed by this Court are concerned, few of SLPs are pending before the Supreme Court where the issue is with respect of persons, who had not completed one year but had retired after having completed more than six months in a year.

8. This Court after considering the provisions of the Rules, treated the said period to be that of one year for the purpose of grant of increment and the said issue is still to be considered by the Supreme Court. Learned State Counsel further informs the Court that State of Haryana is also contemplating to take a decision with respect to those SLPs pending before the Supreme Court.

9. We have noticed the aforesaid submissions. However, the same would have no impediment in disposing of all these writ petitions as the claim of the writ petitioners has to be decided finally now in terms of the order passed by the Supreme Court on 20.02.2025 in Miscellaneous application Dairy No.2400 of 2024 in Civil Appeal No.3933 of 2023 with connected miscellaneous applications titled as **“Union of India and another versus M. Siddaraj** (supra).



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10. We, therefore, dispose of all these writ petitions and allow them in the same terms as above and with further directions to the Administration-respondents to pass specific orders taking into consideration the facts of each case. For the said purpose, we allow the State Government to take decision within a period of two months henceforth as all of the petitioners are already retired and their retiral benefits would be accordingly required to be adjusted and released.

11. The State authorities shall also take into consideration any policy decision which the State Government may take with respect to the persons, who retired having put in more than six months and less than one year of service in their last year of tenure.

12. Pending application(s), if any, in all the writ petitions are disposed of accordingly.

**(SANJEEV PRAKASH SHARMA)
JUDGE**

**(H. S. GREWAL)
JUDGE**

24.04.2025
A. Kaundal

Whether speaking/reasoned : Yes/No
Whether reportable : Yes/No